

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1517**

**TO BE ANSWERED ON MARCH 04, 2020**

**BASEMENT PARKINGS IN VASANT KUNJ, DELHI**

**NO. 1517. SHRI RAJKUMAR DHOOT :**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that DDA has constructed basement parkings in their mega housing scheme of Narmada, Saraswati, Ganga and Yamuna blocks at D-6, Vasant Kunj, New Delhi;
- (b) if so, the details thereof along with the agency through which DDA got this work executed and the amount spent thereon;
- (c) whether basement parking work is complete in all respects and completion certificate given to the agency;
- (d) if so, the details thereof; and
- (e) by when DDA proposes to handover basement parking to the allottees of the flats?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**(SHRI HARDEEP SINGH PURI)**

- (a) : Yes, Sir.
- (b): Delhi Development Authority (DDA) has informed that the work of basement of Group-I (Narmada) was executed by M/s Ahluwalia Contracts, Group-II (Saraswati) by M/s Unitech Ltd., Group-III & IV (Ganga & Saraswati) by M/s Villayati Ram Mittal and total amount spent was Rs. 23.68 Crore for construction of basement only.
- (c): No, Sir.
- (d): Does not arise in view of (c) above.
- (e): DDA has informed that the cost of basement parking was not included in the cost of flats during allotment. Thus, the allottees have not been charged anything for basement parking. The basement parking shall be allotted to the residents/allottees of all the groups after completion of the improvement work as per policy of Delhi Development Authority.